

CP NO. 80(ND)/2014

RT No.33/2016

M/s Avigo Trustee Co. Pvt. Ltd. & Ors.
Versus.

...Petitioners

M/s BBF Industries Ltd.

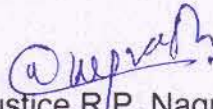
...Respondents

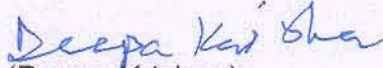
Present: Mr. Aditya Tiwari, Advocate for petitioners.
Mr. Nesar Ahmad, Practising Company Secretary
with Ms. Sonia Bansal, Company Secretary for
respondents No.1 to 21 and 25.

Learned counsel for the petitioners seeks to file Power of Attorney executed by the Liquidator from abroad but the practising company secretary for respondents objects to the same. It seems that the Power of Attorney received from abroad is required to be duly embossed. Learned counsel for petitioners seeks time to file proper document of Power of Attorney. Let application for substitution of petitioner No.2 along with authenticated Power of Attorney with amended petition be filed by the next date.

Mr. Nesar Ahmad submits that rejoinder was filed by the petitioners after a gap of two years and certain new facts have been pleaded are required to be answered. Sur-rejoinder be filed with regard to the above pleas by the next date with advance copy to the other side.

Post the matter to 06.10.2016.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

September 28, 2016

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